

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA
UNSTARRED QUESTION NO. 2489
TO BE ANSWERED ON 20.12.2021

MSME SAMADHAAN- DELAYED PAYMENT MONITORING SYSTEM

2489. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) number of delayed payment spending cases before MSME Samadhaan-Delayed Payment Monitoring System, number of cases transferred to the council, and number and percentage of the disposed off case and the resolutions achieved for them;
- (b) whether Government has considered setting up a fund to facilitate temporary working capital for the cash-starved MSME sector or any other measures considered or undertaken to resolve the crisis thereof; and
- (c) whether council for the MSME Samadhaan is independent of other additional responsibilities, and whether the facilitation councils have an online hearing system to process the cases?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI NARAYAN RANE)

(a): Micro and Small Enterprises (MSEs) can file applications in Micro and Small Enterprise Facilitation Councils (MSEFCs) for delayed payments. After the application is admitted by the MSEFCs, it becomes a case. Since the launch of the portal i.e 30.10.2017, a total number of 38,050 applications have been converted into cases. Out of these 10,735 i.e 28.21percent of the cases, have been disposed and 27,315 are pending cases till 14.12.2021.

(b): There is a scheme in place in the form of 'Credit Guarantee Scheme' for Micro and Small Enterprises' to facilitate the credit needs of Micro and Small Enterprises, including their needs for temporary working capital. Under this scheme, guarantee is provided to Banks/Financial Institutions for credit facilities sanctioned by them to Micro and Small Entrepreneurs (MSEs) without collateral security and third party guarantee up to Rs. 2 crore. In addition to this, Government has announced Emergency Credit Line Guarantee Scheme under the Aatmanirbhar Bharat, for businesses including MSMEs to enable them to meet their operational liabilities and resume business in view of the distress caused by the Covid-19.

(c): As per the MSMED Act, 2006, the establishment of Micro and Small Enterprise Facilitation Councils (MSEFCs), is under the domain of the State Governments. The process for discharge of the functions of the MSEFC is also decided by the State Governments. Some of the MSEFCs have the facility for online hearing.
